

should not be left to the executives sweet will. It may happen that on certain occasions simply to deny Parliament an opportunity of discussing a matter, they may take recourse to this kind of device. Therefore, if under Article 356, the proclamation has to be approved by Parliament as a whole, the members individually also should be conceded the right of moving a motion for disapproval which should be regarded as a statutory motion. Thank you.

MR. CHAIRMAN: You are aware that if the Government does not want to have the proclamation approved, they need not move the resolution and if they do not move the resolution, the proclamation lapses. Therefore, there is nothing for discussion. It is only when the proclamation is continued that there is something for discussion in the House. When the Government is not going forward with the proclamation and it lapses, there is nothing for discussion. (*Interruption*)

The second thing, an opportunity to discuss. So far as an opportunity to discuss the general Kashmir situation is concerned, we can always discuss that in the Business Advisory Committee and I will look into it. Mr. Prime Minister may introduce his Ministers now.

MINISTERS INTRODUCED

THE PRIME MINISTER (SHRI RAJIV GANDHI): Mr. Chairman, Sir, I introduce the following Ministers:-

1. Shri Arjun Singh, Minister of Communications.
2. Shri Bhajan Lal, Minister of Environment and Forests.
3. Shri J. Vengal Rao, Minister of Industry.
4. Shri P. R. Das Munshi, Minister of State in the Ministry of Commerce.
5. Shri R. Prabhu, Minister of State in the Department of Fertilizer in the Ministry of Agriculture.

PAPERS LAID ON THE TABLE

Statement showing the Bills passed by the Houses of Parliament during the Hundred and thirty-ninth Session of the Rajya Sabha and assented to by the President.

THE SECRETARY-GENERAL: Sir, I beg to lay on the Table a statement (in English and Hindi) showing the Bills passed by the Houses of Parliament during the Hundred and thirty-ninth Session of the Rajya Sabha and assented to by the President. [Placed in Library. See No. LT—3136|86].

I. Report of the Fourth Central Pay Commission.

II. Ministry of Finance Resolution relating to the recommendations of the Fourth Central Pay Commission.

III. Notifications of the Ministry of Finance.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI M. M. JACOB): Sir, on behalf of Shri B. K. Gadhi, I beg to lay on the Table—

I. A copy of the Report (in Hindi) of the Fourth Central Pay Commission, Part I (Vols. I to IV). [Placed in Library. See No. LT—3125|86].

II. A copy (in English and Hindi) of the Ministry of Finance (Department of Expenditure) Resolution No. 14(1)-IC|86, dated the 13th September, 1986, relating to the recommendations of the Fourth Central Pay Commission in respect of civilian employees of the Central Government in Group 'B', 'C' and 'D' and Government's decision to accept the recommendations subject to the improvements mentioned therein. [Placed in Library. See No. LT—3124|86].

III. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue) under section 159 of the Customs Act, 1962, together with Explanatory Memoranda on the Notifications:—

(1) G.S.R. No. 1009(E), dated the 18th August, 1986, laying down the revised rate of exchange for conversion of Danish Kroners into Indian currency or vice-versa, in supersession of Notification No. 374-Customs [G.S.R. No. 917(E)], dated the 27th June, 1986.

(2) G.S.R. No. 1012(E), dated the 20th August, 1986, laying down the revised rates of exchange for conversion of Belgian Francs and French Francs into Indian currency or vice-versa, in supersession of Notification No. 374-Cus., [G.S.R. No. 917(E)], dated the 27th June, 1986.

(3) G.S.R. No. 1017(E), dated the 22nd August, 1986, amending Notification No. 208/81-Cus. dated the 22nd September, 1981, so as to provide for Duty Free Import of AIDS Test Kits as life saving equipment.

(4) G.S.R. No. 1104(E), dated the 22nd September, 1986, laying down the revised rate of exchange for conversion of Russian Rouble into Indian currency at Rs. 13.8669 or vice-versa, in supersession of Notification No. 383-Cus. [G.S.R. No. 949(E)], dated the 18th July, 1986.

(5) G.S.R. No. 1112(E), dated the 26th September, 1986, laying down the revised rates of exchange of certain foreign currencies into Indian Currency or vice-versa, as specified in the schedule thereto, in supersession of Notification No. 374-Customs [G.S.R. No. 917(E)], dated the 27th June, 1986.

[Placed in Library. See No. LT-3133/86 for (I) to 57].

IV. A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification G.S.R. No. 1055(E) dated the 2nd September, 1986, publishing the Central Excise (15th Amendment) Rules, 1986 under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT-3121/86].

V. A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification S.O. No. 685(E), dated the 18th September, 1986, publishing the Gold Control (Forms, Fees and Miscellaneous Matters) (2nd Amendment) Rules, 1986, under sub-section (3) of section 114 of the Gold (Control) Act, 1968. [Placed in Library. See No. LT-3127/86].

VI. A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification G.S.R. No. 1151(E), dated the 15th October, 1986, granting exemption from payment of foreign travel tax to the Heads of Delegations and their spouses (where accompanying) and the Members of delegations holding the status of Ministers in their countries coming to attend the Second Summit of the South Asian Association for Regional Co-operation to be held in Bangalore from 10th November, 1986 to 17th November, 1986 under section 41 of the Finance Act, 1979, together with an Explanatory Memorandum on the Notification. [Placed in Library. See No. LT-3128/86].

VII. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Deptt. of Revenue), under section 296 of the Income-tax Act, 1961:—

(1) S.O. No. 3576, dated the 18th October, 1986, regarding grant of exemption to 'Wildlife Association of South India Bangalore' for the purpose of the said Section for the period covered by the assessment years 1986-87 to 1988-89.

(2) S.O. No. 3577, dated the 18th October, 1986 regarding grant of exemption to 'Aregyavaram Development Society, Mandallpalle for purpose of the said section for the period covered by the assessment years 1985-86 to 1987-88.

(3) S.O. No. 3578, dated 18th October, 1986, regarding grant of exemption to 'Jnana Prabodhini,

Pune for the purpose of the said section for the period covered by the assessment years 1984-85 to 1986-87.

(4) S.O. No. 3579, dated the 18th October, 1986, regarding grant of exemption to 'The Nehru Trust for Cambridge University' for the purpose of the said section for the period covered by the assessment years 1985-86 to 1987-88.

(5) S.O. No. 3580, dated the 18th October, 1986, regarding grant of exemption to 'All India Pingalwara Society (Regd.) Amritsar' for the purpose of the said section for the period covered by the assessment years 1986-87 to 1988-89.

(6) S.O. No. 3581, dated the 18th October, 1986, regarding grant of exemption to 'Defence Civilians Welfare (T.B. Cancer & Leprosy) Fund' for the purpose of the said section for the period covered by the assessment years 1986-87 to 1988-89.

(7) S.O. No. 3582, dated 18th October, 1986, regarding grant of exemption to 'Cathedral Relief Service, Calcutta' for the purpose of the said section for the period covered by the assessment years 1985-86 to 1987-88.

(8) S.O. No. 3583, dated the 18th October, 1986, grant of exemption to 'National Co-operative Development Corporation' for the purpose of the said section for the period covered by the assessment years 1984-85 to 1987-88.

(9) S.O. No. 3583, dated the 18th October, 1986, regarding grant of exemption to 'Cancer Patients Aid Association, Bombay, for the purpose of the said section for the assessment years 1985-86 to 1987-88.

(10) S.O. No. 3585, dated the 18th October, 1986, regarding

grant of exemption to 'Calcutta Zoroastrian Stree Mandal' for the purpose of the said section for the the assessment years 1985-86 to 1987-88.

(11) S.O. No. 3596, dated the 18th October, 1986, regarding grant of exemption to 'All India Federation of Scheduled Castes, Tribes, Backward and Minorities Employees Welfare Association (Regd.)' for the purpose of the said section for the assessment years 1985-86 to 1987-88.

(12) S.O. No. 3597, dated the 18th October, 1986, regarding grant of exemption to 'Divine List School for the Blind Trust' for the purpose of the said clause for the assessment years 1983-84 to 1986-87.

(13) S.O. No. 3600, dated the 18th October, 1986, regarding grant of exemption to 'Society for Promotion of Waste Lands Development' for the purpose of the said clause for the assessment years 1987-88 to 1989-90.

(14) S.O. No. 3601, dated the 18th October, 1986, regarding grant of exemption to 'Lal Bahadur Shastri National Memorial Trust' for the purpose of the said clause for the assessment years 1985-86 to 1987-88.

[Placed in Library. See No. LT-3138/86 for (1) to (14)].

VIII. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Deptt. of Revenue), together with Explanatory Memoranda thereon:—

(1) G.S.R. Nos. 1040(E) and 1041(E), dated the 26th August, 1986, specifying the Cochin Export Processing Zone at Cochin (Kerala) as 'Free Trade Zone', and exempting excisable goods when brought into Cochin Export Processing Zone from the factories of their

manufacture or warehouses situated in other parts of India for use by the Industries located in the said zone for the production of goods intended solely for export, from the whole of the duty of excise and the additional duty of excise leviable thereon under the Central Excises and Salt Act, 1944, and the Additional Duties of Excise (Goods of Special Importance) Act, 1957 respectively.

(2) G.S.R. No. 1042(E), dated the 26th August, 1986 amending Notification No. 243/79-Central Excise dated 9th August, 1979, so as to substitute the words and figures sub-heading 5401.10 by sub-heading 5401.90.

(3) G.S.R. No. 1066(E), dated the 9th September, 1986, seeking to prescribe a concessional rate of excise duty of Rs. 525 per Kilolitre on raw naptha, falling under Chapter 27 of the Schedule to the Central Excise Tariff Act, 1985 and intended for use as fuel for running the gas turbine at the Talcher Unit for the Fertilizer Corporation of India subject to the fulfilment of the procedure as set out in Chapter X of the Central Excise Rules, 1944.

(4) G.S.R. No. 1072(E) dated the 10th September, 1986, exempting sugar produced in a factory during the period commencing on the 1st day of October, 1986, and ending with the 30th day of November, 1986, which is in excess of the average production of the corresponding periods of 1984-85 and 1985-86 sugar years, falling under sub-heading No. 1701.31 or 1701.39 of the Schedule to the Central Excise Tariff Act, 1985 from the whole of the duty of excise leviable thereon.

(5) G.S.R. No. 1074(E), dated the 10th September, 1986, amending Notification No. 236/85-Central Excise dated 15th November, 1985, so as to substitute

clause (i) of the explanation to the said Notification, thereby making changes of minor nature in the area covered by the Madras Export Processing Zone.

(6) G.S.R. No. 1082(E), dated the 15th September, 1986, exempting sulphur powder from whole of the duty of excise leviable thereon.

(7) G.S.R. No. 1083(E), dated the 15th September, 1986, exempting ammonia and synthesis gas, falling within Chapter 28 of the Schedule to the Central Excise Tariff Act, 1985, from the whole of the duty of excise leviable thereon subject to the conditions specified in the notification.

(8) G.S.R. No. 1084(E), dated the 15th September, 1986, making certain consequential amendments to Notification No. 39/85-Central Excise dated the 17th March, 1985, in pursuance of Notification G.S.R. No. 1083(E), dated the 15th September, 1986.

(9) G.S.R. No. 1085(E), dated the 15th September, 1986, amending Notification No. 235/85-Central Excise dated the 15th September, 1985, so as to exempt carbolic acid (Carbon dioxide) not conforming to I.S. Specification No. 307-1966, falling under sub-heading No. 2802.40 of the Schedule to the Central Excise Tariff Act, 1985 and produced in a factory or a distillery, from the whole of the duty of excise leviable thereon, subject to the conditions specified in the Notification.

(10) G.S.R. No. 1128(E), dated the 3rd October, 1986, amending Notification No. 180/61-Central Excise dated the 23rd November, 1961, so as to provide that dyes specified in that Notification shall be entitled to exemption irrespective of whether input dyes from which specified dyes are manu-

factured, are classifiable under Chapter 29 or Chapter 32 of the Central Excise Tariff.

(11) G.S.R. No. 1145(E), dated the 8th October, 1986, exempting rock phosphate, in any form, falling under sub-heading No. 2505.00 of the Schedule to the Central Excise Tariff Act, 1985 from the whole of the duty of excise leviable thereon provided it is used as fertiliser or as an input in the manufacture of fertilisers. [Placed in Library. See No. LT-3139/86 for (1) to (11)].

IX. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Expenditure):—

(i) G.S.R. No. 1080(E), dated the 13th September, 1986 publishing the Central Civil Services (Revised Pay) Rules, 1986.

(ii) G.S.R. No. 1105(E), dated the 22nd September, 1986, publishing the Central Civil Services (Revised Pay) Amendment, Rules, 1986.

[Placed in Library. See No. LT-3123/86 for (i) and (ii)].

Coal Mines Nationalisation Laws (Amendment) Ordinance, 1986

SHRI M. M. JACOB: Sir I also beg to lay on the Table under sub-clause (a) of clause (2) of article 123 of the Constitution a copy (in English and Hindi) of the Coal Mines Nationalisation Laws (Amendment) Ordinance, 1986 (No. 7 of 1986). [Placed in Library. See No. LT-3121/86].

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

The security lapses and inadequate Security Arrangements for High Dignitaries at Rajghat, Delhi on October 2, 1986

SHRI JASWANT SINGH (Rajasthan): Mr. Chairman Sir, I call the

attention of the Minister of Home Affairs to the security lapses and inadequate security arrangements for high dignitaries at Rajghat, Delhi on October 2, 1986 and the steps taken by the Government to revamp the entire security set up in Delhi.

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): Mr. Chairman, Sir, Government fully share the concern and shock of the Hon'ble Members and the people of the country at the attempt made on the life of the Prime Minister, when he had gone to pay homage at the Samadhi of Mahatma Gandhi on the 2nd October, 1986. Government condemn this dastardly attempt.

Government recognise that there were serious lapses in the security measures taken by the personnel of the agencies connected with the VVIPs' security and deeply regret the same.

Five Delhi Police personnel, including the Additional Commissioner of Police (Security), were placed under suspension for grave negligence of duty.

At about 6.54 A.M., the Prime Minister entered the complex and when he had walked a few feet the miscreant fired the first shot. While the President, the Prime Minister and others were returning from the Samadhi, the second shot was fired at about 8 A.M. In quick succession the third shot was fired. By this time the VVIPs had been taken out of the main gate of the Samadhi. The Security officials detected the presence of the miscreant, opened fire, surrounded the area and commanded him to surrender. He jumped down from the canopy and was apprehended by the security officials. He was arrested.

The miscreant first gave his name as Manmohan Desai. He subsequently